

ADVERTISEMENT
HIGH COURT OF JUDICATURE AT PATNA
District Judge (Entry Level), Direct From Bar Exam-2026
(As per The Bihar Superior Judicial Service Rules, 1951 As Amended Up To Date)
Advertisement No. BSJS/1/2026

Online Applications are invited in the prescribed format from eligible Advocates/Judicial Officers for direct recruitment, in respect of 08 vacancies (as detailed below at Clause no. 6) as on 31.03.2025, which may vary in future, in The Bihar Superior Judicial Service, in the revised pay scale of Rs. 144840-194660/- Level : J-5 (pre-revised pay scale of Rs. 51550-1230-58930-1380-63070/-), under the terms and conditions mentioned below. Certain terms and conditions of the advertisement are based on the proposed amendments in the Bihar Superior Judicial Service Rules, 1951, which are under the process of approval.

1. The application shall be filled up online (www.patnahighcourt.gov.in) from **16.04.2026** to **15.05.2026** till 23:59 hours after which the link shall be disabled. However, the link shall remain available upto **22.05.2026** till 23:59 hours only for the purpose of uploading the scanned photograph, signature, declaration written in the own handwriting of the candidate, filling in Bank reference number and obtaining the printout of the application form. The candidates are advised to keep a printout of the online filled in application form with themselves, and the same, alongwith all the required certificates, shall be requisitioned from the candidates qualifying the Written Test. Candidates must fill up the online application form in English language only.
 - (a) Candidates are advised to write the declaration mentioned below in their own handwriting in Black ink on a white sheet of paper, get it scanned for the purpose of uploading the same while filling up the form online –

“I, do hereby declare that all the particulars given hereinabove are true and correct in all respects and if any part of it is found incorrect, this application shall be liable to be rejected summarily.”
 - (b) Candidates will have to upload their recent scanned colour photograph and signature (in Black ink). Accordingly, candidates are advised to scan their photograph, signature and declaration in the given format and save in a documentary file from where the photo, signature and hand written declaration in their own handwriting so scanned can be browsed and uploaded.

- (c) Candidates will be able to upload their scanned photograph, signature and declaration on the website of the Court only after 24 hours of making successful payment online. After filling up the necessary details, a candidate will have to press the 'submit button', after which, a registration number will be generated. Thereafter, candidate will have to make payment online by following the link on the website. Candidates are advised to note down bank reference number that will be generated after making online payment, which they shall be required to fill in the application form while finally submitting the same. After 24 hours of making successful payment, candidate may visit the website of the Court again by entering his above registration number and date of birth to finally submit the application form.
2. (i) Any applicant who has completed 7 years or more of continuous practice as an Advocate/Pleader including Government Pleaders and Public Prosecutors on the date of application and who give declaration of appearance in at least 24 cases per year in the last three years; shall be eligible for consideration for such appointment. Candidates qualifying the Written Test shall be required to give declaration of appearance in atleast 24 cases per year in the last 3 years preceding the year of advertisement which is 2025-26.
- (ii) Judicial Officers who have already completed seven years or more continuous practice as an Advocate/Pleader including Government Pleaders and Public Prosecutors before being recruited in the subordinate judicial service on the date of application would also be eligible for being considered and appointed as such.
- (iii) A person who has been or who is in judicial service and has a combined experience of seven years or more as an Advocate or a Judicial Officer in continuity on the date of application would also be eligible for being considered and appointed as such under Article 233 of the Constitution.
- (iv) The eligibility for appointment will be seen at the time of application.
3. Prosecution officers/Assistant Prosecution officers are treated to be an Advocate and are eligible as per the judgment of Hon'ble Supreme Court passed in Civil Appeal No. 561 of 2013 - Deepak Agarwal Vs. Keshav Kaushik & others.
4. Applicant must be of the age of 35 years and below the age of 50 years as on the date of application.

5. **Reservation:**

Reservation shall be applied in the following manner:-

Scheduled Castes	16%
Scheduled Tribes	01%
Extremely Backward Class	21%
Backward Class	12%
Economically Weaker Section.....	10%

Further, there shall be 35% horizontal reservation for women who are permanent residents/native of Bihar across all categories. There is provision of 1% horizontal reservation for orthopedically disabled candidates who are permanent residents/native of Bihar including all categories. The selected orthopedically disabled candidate will be adjusted against his/her reserved/unreserved category concerned.

Note:-

- (i) If the applicant does not claim for reservation or mentions his/her category in the proper place of application form, he/she will not be given benefit of reservation. Benefit of reservation on the basis of caste/economic status will be given to only those candidates who are permanent resident of Bihar. Candidates who are not permanent resident of Bihar will not be given reservation on the basis of caste/economic status. Candidates of SC/ST/BC/EBC and EWS categories belonging to the States other than Bihar shall be treated as candidates of Unreserved (UR) category. So the applicants of above categories of other states shall have to apply under the Unreserved (UR) category only.
- (ii) In case of non-availability of eligible candidates of SC, ST, BC-NCL, EBC-NCL and EWS categories of Bihar, the reserved posts shall be filled in as per the procedure prescribed, among others, in the Bihar Superior Judicial Service Rules, 1951 (hereinafter referred to as 'Rules, 1951').
- (iii) Candidates of Reserved categories (SC/ST/BC-NCL/EBC-NCL/EWS) selected against Unreserved (UR) category must have all required eligibilities as of candidates of Unreserved (UR) category, except the relaxation of Examination Fee.
- (iv) Women candidates belonging to the states other than Bihar, who become native residents of Bihar state after marriage, shall have to apply under the Unreserved (UR) category.

6. The category wise breakup of aforesaid 08 vacancies are as under:-

Vacancy Year / Recruitment Exam	Total Number of Vacancies	Category					
		Unreserved (UR)	SC	ST	BC	EBC	EWS
Current Vacancies of the years 2023-24 & 2024-25 i.e., District Judge (Entry Level), Direct from Bar Exam- 2026	03	02 [However these 2 vacancies of UR category (including 1 for woman) {which ought to be 3 but due to lack of vacancies, it is not possible at present and so, 1 vacancy of UR would be adjusted in SC category in future vacancies.} are to be kept reserved for SC in view of Rule 4A(vi) of the aforesaid rules, 1951 to be read with Section 4(6) of The Bihar Reservation of Vacancies in Posts and Services (For Scheduled Castes, Scheduled Tribes and Other Backward Classes) Act, 1991 (The Bihar Act No. 3, 1992), as 3 vacancies of SC of District Judge (Entry Level), Direct from Bar Exam-2020 were filled up by the UR candidates in the selection process held under the District Judge (Entry Level), Direct from Bar Exam-2023, and shall be kept reserved as such for the next two selection processes, if remained unfilled]	01	-	-	-	-
Backlog Vacancies of the years 2021-22 & 2022-23 i.e., District Judge (Entry Level), Direct from Bar Exam- 2023	04	03 [3 vacancies of UR category (including 1 for woman) of District Judge (Entry Level), Direct from Bar Exam-2023, which was kept reserved for SC category in view of Rule 4A(vi) of the aforesaid Rules, 1951, as 3 vacancies of SC of District Judge (Entry Level), Direct from Bar Exam-2019 were filled up by the UR candidates in the selection process held under the District Judge (Entry Level), Direct from Bar Exam-2021, and also to be kept reserved as such for the next two selection processes including the current one, if remained unfilled]	-	-	-	01	-
Backlog Vacancy of the year 2020-21 i.e., District Judge (Entry Level), Direct from Bar Exam- 2021	01	-	-	01 [In case of unavailability of qualified ST/SC candidates, one vacancy of ST would be filled up from the candidates of UR category after de- reserving it in view of Rules 4A (iv), (v) & (vi) of the aforesaid Rules, 1951 taking total vacancy of UR category as 1 at the final stage.]	-	-	-

7. The candidates qualifying in the Written Test shall be required to furnish print-out of online application form along with following documents, whenever directed for the same:-

- (i) For candidates claiming benefit of any kind of reservation, certificate of permanent resident of Bihar issued by the competent authority is mandatory.
- (ii) For BC/EBC category candidates, Non-Creamy Layer (NCL) issued by the competent authority showing that they do not belong to creamy layer.
- (iii) For SC/ST category candidates, Caste Certificate issued by the competent authority.
- (iv) For Economically Weaker Section (EWS) category candidates, Certificate in prescribed proforma issued by the competent authority in light of Circular No. 2622 dated 26.02.2019 of the Government of Bihar. Accordingly, certificate regarding EWS for the Financial Year 2025-26 shall be treated valid. **A valid Income & Assets Certificate duly issued by the competent authority in the prescribed format will have to be submitted.**

Note:- In respect of married woman candidate (if residing with husband) claiming reservation benefits (Income & Asset Certificate/EWS certificate) must be issued on the permanent address of husband while residential certificate must be issued in the name and address of her father.

- (v) For Orthopedically Handicapped (OH) candidates, Certificate regarding OH in prescribed proforma issued by the competent authority, (i.e., Medical Board duly constituted by the Central Government or State Government).
- (vi) Self-attested copies of marksheets & certificates with regard to educational qualifications.
- (vii) Self-attested copy of Enrolment Certificate issued by the Bar Council.
- (viii) Original Certificate from the Principal District & Sessions Judge concerned/Registrar General/Registrar of the High Courts/Secretary General of the Supreme Court in the prescribed format as ANNEXURE I, II or III (with seal of the concerned Authority) regarding character & length of actual practice of candidate.
- (ix) Candidates, if employed, whether in a permanent or temporary capacity, must inform their office that they have applied for District Judge (Entry Level), Direct from Bar Exam-2026. They shall be required to produce 'No Objection Certificate' (in original) from the employer for appearing in the examination and proof of length of service (if any). Such candidates, if selected for interview, shall be required to produce separate 'No Objection Certificate' (in

original) for appearing in the interview. Such candidates should not forward/send a copy of their application form to the Patna High Court, Patna.

- (x) Declaration of net income for the last three financial years (2022-23, 2023-24 & 2024-25) preceding the year of advertisement, i.e., 2025-26.
- (xi) Declaration regarding appearance in 24 cases per year (for whomsoever applicable) in the last three years (2022-23, 2023-24 & 2024-25) preceding the year of advertisement, which is 2025-26.
- (xii) Certified copy(ies) of Judgment/Order relating to conviction or acquittal (if any).
- (xiii) Certified copy(ies) of registered FIR (if any).
- (xiv) Certified copy(ies) of Charge-sheet filed in a Court of Law (if any).
- (xv) Certified copy(ies) of negative final report filed in a Court of Law and order passed thereon regarding acceptance/rejection/present status, (if any).
- (xvi) Attested copy(ies) of Order relating to permanently Debarring/Disqualifying from appearing in any Examination or Interview (if any).
- (xvii) Attested copy(ies) of Order relating to Professional Misconduct under Advocates Act, 1961 or any other Law for time being in force (if any).

Note: *All the candidates ought to have ensured that they have Original Certificates of the Educational qualifications (not provisional one) with them before being asked for from them by this Court.*

Further, they must ensure that the details filled by them in the online application form (such as spelling of their name or father's name, date of birth, signatures etc should match with that mentioned in their certificates/marksheets/other relevant documents and discrepancies if any must be removed before being called for from them after qualifying the Written Test.

- 8. The selected candidate will have to undergo a medical examination before the Medical Board to be constituted for the purpose that he/she is medically fit to perform duties as a Judicial Officer.
- 9. The candidates applying for the examination must ensure that they fulfill all eligibility conditions for admission to the examination. Their admission at all the stages of recruitment process shall be purely provisional provided they fulfill the prescribed eligibility conditions. Eligibility would be thoroughly examined at the subsequent stages. If at any time/stage during verification, before or after the Preliminary/Screening Test (if held), Main (Written) Examination and Interview (Viva-Voce Test), it is found that the candidates do not fulfill any eligibility

conditions, their candidatures shall stand cancelled without any notice or further reference.

10. Details regarding syllabus, relaxation in marks and other general terms and conditions applicable are provided in the procedures, guidelines & principles of the Advertisement. Candidates are advised to go through the same as well as The Bihar Superior Judicial Service Rules, 1951 (as amended till date) before filling up the online application form.

The following procedure, guidelines and principles shall be followed in connection with such applications / appointments / recruitments:

1. Such direct recruitment shall be in respect of both permanent and temporary posts of the Bihar Superior Judicial Service.
2. The vacancies as on 31.03.2025 shall be taken into account.
3. The same procedure shall be adopted in the case of candidates practicing as Advocates outside the State of Bihar as would be applicable in respect of Advocates practicing within the State of Bihar.
4. The selection process will comprise Written and Viva-Voce test.
5. The High Court may decide to hold screening test with a view to shortlisting the candidates and may prescribe minimum qualifying cut-off marks for appearing in the Written Test. The marks obtained in the screening test will be relevant for determining eligibility to appear at the written test. Such marks will not be counted for determination of comparative merit of the candidates.
6. Candidates approximately ten times the number of vacancies for appointment, will be called for written test on the basis of marks obtained in Screening Test, if held. The candidates, approximately three times the number of vacancies for appointment, will be called for Viva-Voce test on the basis of marks obtained in Written Test.
 - (a) The full marks for screening test, if held, shall be 300 and it shall be of 100 questions and each question will carry 03 marks but each wrong answer will incur 01 negative mark. It shall be of objective type. In the screening test, the questions will be in the subjects of Law, English Language, General and Computer Knowledge. The questions in the subject of law, for screening test, would be in respect of provisions contained in the following enactments : (1) The Constitution of India; (2) The Code of Civil Procedure, 1908; (3) The Limitation Act, 1963; (4) Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS); (5) Bharatiya Sakshya Adhiniyam, 2023; (6) The Transfer of Property Act, 1882; (7) The Indian

Contract Act, 1872; (8) The Specific Relief Act, 1963; (9) The Sale of Goods Act, 1930; (10) The Indian Partnership Act, 1932; (11) The Negotiable Instruments Act, 1881; (12) The Arbitration and Conciliation Act, 1996; (13) The personal Laws (Hindu, Muslim and Christian); and (14) Bharatiya Nyaya Sanhita, 2023 (BNS).

(b) In the Written Test, there may be as many papers with marks for each paper, as may be decided by the High Court, for the said examination on the subjects hereinafter provided :-

(1) The Constitution of India; (2) The Code of Civil Procedure, 1908; (3) The Limitation Act, 1963; (4) Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS); (5) Bharatiya Sakshya Adhiniyam, 2023; (6) The Indian Contract Act, 1872; (7) The Sale of Goods Act, 1930; (8) The Indian Partnership Act, 1932; (9) The Specific Relief Act, 1963; (10) The Transfer of Property Act, 1882; (11) The Negotiable Instruments Act, 1881; (12) The Arbitration and Conciliation Act, 1996; (13) The Personal Laws (Hindu, Muslim and Christian); (14) The Motor Vehicles Act, 1988; (15) The Family Courts Act, 1984; (16) The Prevention of Corruption Act, 1988; (17) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989; and (18) Bharatiya Nyaya Sanhita, 2023 (BNS).

(c) The ratio of marks of theory papers and viva-voce will be 80% and 20%.

(d) A candidate will be called for viva-voce only if he secures atleast 45% in each theory paper.

(e) A candidate will qualify for appointment if the candidate secures atleast 45% marks in each theory paper, 30% marks in viva-voce/interview and 50% marks in aggregate in written test (theory papers) and viva-voce taken together.

(f) The minimum qualifying marks in the Preliminary Test/ Screening, if held, would be relaxed for reserved category candidates, including women and orthopedically disabled candidates by 5%.

Similarly, there shall be relaxation of 5% marks in each theory paper; whereas 45% in aggregate of the written examination and viva-voce, would be qualifying marks for the reserved category candidates including women & orthopedically disabled candidates, provided they secure qualifying marks, i.e., 30% in interview.

7. Candidates selected for appointment shall draw pay in the time scale sanctioned for District Judge (Entry Level) with all other admissible allowances.

8. Candidates selected for appointment shall be on probation for a period of one year. The period of probation shall continue even after the expiry of such period until and unless such service is expressly confirmed. They will not be confirmed unless they are found suitable in every respect for substantive appointment to the Bihar Superior Judicial Service. After confirmation in the service, the period spent on probation shall be counted towards leave, pension and increment in the time scale of the service. Their services may be terminated any time during the probation period, if not found satisfactory.
9. It is hereby made clear that all further or other steps in relation to such examination and recruitment, including holding Screening test, Written Test and interview, as is not otherwise provided herein shall be determined by the High Court.
10. Candidates are required to pay Rs. 1500/- as examination fee (Rupees 750/- for SC/ST and OH candidates from Bihar) online by following the link while filling up the form on website of the Court (www.patnahighcourt.gov.in);
 - (a) Applications without prescribed fee would not be considered.
 - (b) Fee once paid shall not be refunded.
11. The candidates will have to download the Admit Card from the website of the Court (www.patnahighcourt.gov.in) by entering their registration number and date of birth, and appear at the respective examination centre with original and valid photo identity proof such as Voter ID, PAN Card, ID card issued by the Bar Council concerned, Driving license, Passport and Aadhar Card. No candidate without original and valid photo identity proof shall be allowed to enter the examination centre. Proof of identity in the form of image in mobile phone shall not be allowed/permitted. Admit Cards shall not be sent to the candidates through any other mode. The candidates are advised to keep visiting the website of the Court for details and updates regarding examination.
12. Facility of Scribe:- Every candidate shall himself write answers to the questions in the examination, however, the facility of Scribe will be provided to such persons as per existing Rules, who are unable to write the answer at his own, upon submitting the application in this regard along with the required certificate to the office of Registrar (Appointment), Patna High Court, Patna, at least one week prior to the day of Preliminary and Main Examinations. Such facility will not be provided to the persons who temporarily or accidentally get disabled.
13. Candidates may contact on the **Help Line No. 0612-7158807** or at **email: reg.appt.hcpat-bih@gov.in** during the office hours for any assistance/ guidance/ information/ explanation.

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14. Before conclusion of entire recruitment process, no information pertaining to this recruitment, shall be provided on the application submitted under Right to Information Act, 2005, and the same could be provided as per rules, only after conclusion of recruitment process. The information shall be provided as per rules, on the application(s) submitted within 01 year from the date of declaration of final result. However, no information shall be provided on the application submitted beyond 01 year from the date of declaration of final result.
15. The result of the competitive examination will be communicated by uploading it on the official website of Patna High Court. No candidate shall be informed personally.
16. After lapse of one year from the date of declaration of Final Result/Select List of the selection process, all examination materials including Answer-Booklets/Answer-sheets of Written Examination and Interview as well as Application Forms shall be weeded out except the final result and the tabulation chart in relation thereto as well as the application forms of the successful candidates.

By order of the Court


Registrar General

Dated : 30.03.2026

Annexure – I

CHARACTER & LENGTH OF ACTUAL PRACTICE

I certify that Shri/ Smt./ Km.
Son/Daughter/Wife of Shriis/was an
Advocate enrolled with Bar Council of having Enrolment
Number He/She is/was ordinarily practicing/had practiced in
..... Judgeship for last Years, i.e., from to
..... and possesses character (as per enclosed
certificate).

Place:

Date:

Principal District & Sessions Judge

Name:

Seal:

[Signature & Seal with name]

Annexure – II

CHARACTER & LENGTH OF ACTUAL PRACTICE

I certify that Shri/Smt./Km.
Son/Daughter/Wife of Shriis/was an
Advocate enrolled with Bar Council of having Enrolment
Number He/She is/was ordinarily practicing in
Supreme Court/High Court for last Years, i.e., from
..... to and possesses character
(as per enclosed certificate).

Place:

Date:

**REGISTRAR/SECRETARY GENERAL OF
THE HIGH COURT/SUPREME COURT**

Name:

Seal:

[Signature & Seal with name]

Annexure – III

CHARACTER & LENGTH OF SERVICE

I certify that Shri/Smt./Km.
Son/Daughter/Wife of Shriis/was a
Judicial Officer under the jurisdiction of High Court of
having Judicial Officer Code He/ She is/was serving under the aegis
of this High Court for last Years, i.e., from to
and possesses character (as per enclosed certificate).

Place:

Date:

REGISTRAR OF THE HIGH COURT

Name:

Seal:

[Signature & Seal with name]

Direct Recruitment to Bihar Superior Judicial Service 2026
How to Apply

	Candidates must apply online from <u>16.04.2026</u> to <u>15.05.2026</u> till 23:59 hours.
For Applying Online visit the “Recruitments” column on the left hand side menu of Patna High Court Website (http://patnahighcourt.gov.in)	
Instructions for Filling in the Online Application	
(i)	Please note that all the particulars mentioned in the online application including Name of the Candidate, Date of Birth and Address etc. will be considered as final and no modifications will be allowed after submitting the online application. Candidates are hence requested to fill in the online application form with utmost care as no correspondence regarding change of details will be entertained and permissible.
(ii)	Candidates should carefully fill in the details in the online application at the appropriate places very carefully and click on the “SUBMIT” button at the end of the online Application format. Before pressing the “SUBMIT” button, Candidates are advised to verify every particular filled in the application. The name of the candidate or his/ her father/ husband etc. should be spelt correctly in the application as it appears in the certificates/ marks sheets. Any change/ alteration found at later stage may disqualify the candidature.
(iii)	After all the details are filled in and submitted, a Registration number will get generated. Thereafter, the candidate will have to make payment by following the link on the website of the Court. Only after 24 hours of making successful payment, the candidate may visit the website of the Court again, enter his registration number and date of birth, upload his scanned passport size photograph, signature and declaration to finally submit the application form.
(iv)	The candidates are advised to take a printout of the finally submitted online application form, keep it with themselves, and the same alongwith relevant certificates shall be requisitioned from the candidates qualifying the Main (Written) examination.
(v)	Instructions for Photograph Image and Signature Image :- <u>PHOTOGRAPH IMAGE :</u> (a) The size of the file should be upto 40kb. (b) Ensure that the size of the scanned image is not more than 40kb. (c) The image file should be JPEG or JPG format only.

	(d) Dimensions 200×230 pixels preferred. <u>SIGNATURE IMAGE :</u> (a) The size of the file should be upto 10kb. (b) Ensure that the size of the scanned image is not more than 10kb. (c) The image file should be JPEG or JPG format only. (d) Dimensions 140×60 pixels preferred. <u>DECLARATION IMAGE :</u> (a) The size of the file should be upto 50kb. (b) Ensure that the size of the scanned image is not more than 50kb. (c) The image file should be JPEG or JPG format only.
(vi)	Candidates are advised in their own interest to apply on-line much before the closing date and not to wait till the last date to avoid the possibility of disconnection/inability/failure to log on the High Court's website on account of heavy load on internet/website.
(vii)	High Court does not assume any responsibility for the candidates not being able to submit their applications within the last date on account of the aforesaid reasons or for any other reason beyond the control of the Court.
(viii)	Please note that the above procedure is the only valid procedure for applying. No other mode of application or incomplete steps would be accepted and such applications would be rejected.
(ix)	Any information submitted by an applicant in his/ her application will bind the candidate personally and if found to be false shall be liable for prosecution apart from consequences in civil law as may be deemed appropriate.
(x)	The candidates shall be required to submit such information and documents as may be required by the Patna High Court, Patna from time to time.